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Date: 1/3/88.

Mr. G.S. Walid, Advocate appears for the applicant. Mr. M.A. Ansari, Law Assistant from D.R.M.'s Office, Western Railway, Bombay is present on behalf of the respondents. He says that the matter has been already entrusted to their Advocate Mr. R.C. Master. He further says that the question as to whether reply to the main application is required to be filed, will be discussed with their Advocate and, if necessary, the reply would be filed. He, therefore, requests to grant some more time to file the same. Mr. Walid has no objection.

Adjourned to 8<sup>th</sup> June 1988 for further directions.

No notice of this date to any party.

  
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Date: 8/6/1988

Applicant is present in person.

Mr. D.V. Gangal, Advocate for Mr. G.S. Wadia, Advocate appears for the applicant.

None present on behalf of the respondent.

Adjourned to 19/7/1988 for further directions.

No notice of this date to any party.

Applicant need not remain present on that date.

For DR

Date: 19/7/88.

Neither the applicant nor his Advocate is present. Mr. M.A. Ansari, Law Assistant from D.R.M.'s Office, Western Railway, Bombay is present on behalf of the respondents. He has filed the reply today which is taken on record. He has undertaken to serve a copy of the same on the applicant and also undertaken to file the Vakalatnama of

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the Advocate Mr. R.C. Master.

Thus the matter is ready for hearing. However it is not possible to fix hearing date in the near future on account of other old pending urgent matters. This matter is, therefore, kept on Sine-die list.

Mr. Ansan says that at the time of fixing the date of hearing notice may be issued to respondent No. 3 and also to their Advocate.

Notice may also be issued to the applicant and his Advocate.

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Per Tribunal.

This matter is kept on Sine-die list. As per directions of the Hon'ble Vice Chairman the same has been fixed for final hearing on 8.4.1992. Issue notice to both the sides as per orders passed by the Registrar on 19-7-88

Date :

20/2/92

Dy. Registrar.